

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 21st February, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 14 of 2024

**A BILL FURTHER TO AMEND THE TAMIL NADU
UNIVERSITIES LAWS.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2024. Short title and commencement.

(2) It shall come into force at once.

PART-II.

AMENDMENT TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Tamil Nadu Act 1 of
1982.

2. In section 14 of the Bharathiar University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted. Amendment of section 14.

PART-III.

**AMENDMENT TO THE BHARATHIDASAN UNIVERSITY
ACT, 1981.**

Tamil Nadu Act 2 of
1982.

3. In section 14 of the Bharathidasan University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted. Amendment of section 14.

PART – IV.

AMENDMENT TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu Act 23 of
1985.

4. In section 15 of the Alagappa University Act, 1985, in the second proviso to sub-section (3), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted. Amendment of section 15.

PART – V.

**AMENDMENT TO THE MANONMANIAM SUNDARANAR
UNIVERSITY ACT, 1990.**

Tamil Nadu Act 31 of
1990.

5. In section 13 of the Manonmaniam Sundaranar University Act, 1990, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted. Amendment of section 13.

PART – VI.**AMENDMENT TO THE PERIYAR UNIVERSITY ACT, 1997.**

Amendment of
section 14.

6. In section 14 of the Periyar University Act, 1997, in sub-section (1), in the proviso to clause (ii), for the expression “fifty-eight years”, the expression “sixty years” shall be substituted.

Tamil Nadu Act 45 of
1997.

PART – VII.**AMENDMENT TO THE TAMIL NADU OPEN UNIVERSITY
ACT, 2002.**

Amendment of
section 13.

7. In section 13 of the Tamil Nadu Open University Act, 2002, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : –

Tamil Nadu Act 27 of
2002.

“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

PART – VIII.**AMENDMENT TO THE THIRUVALLUVAR UNIVERSITY
ACT, 2002.**

Amendment of
section 14.

8. In section 14 of the Thiruvalluvar University Act, 2002, in sub-section (1), for the proviso to clause (ii), the following proviso shall be substituted, namely : –

Tamil Nadu Act 32 of
2002.

“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

PART – IX.**AMENDMENT TO THE TAMIL NADU TEACHERS EDUCATION
UNIVERSITY ACT, 2008.**

Amendment of
section 12.

9. In section 12 of the Tamil Nadu Teachers Education University Act, 2008, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : –

Tamil Nadu Act 33 of
2008.

“Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;”.

STATEMENT OF OBJECTS AND REASONS.

The Government have enhanced the age of superannuation of Government servants and teachers from fifty eight years to sixty years. On the same analogy, the Government have decided to enhance the retirement age of Registrars of the Universities in the State from fifty eight years to sixty years. Hence, the Government have decided to amend the Universities Laws, namely:-

- (i) The Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982);
 - (ii) The Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982);
 - (iii) The Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985);
 - (iv) The Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990);
 - (v) The Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997);
 - (vi) The Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002);
 - (vii) The Thiruvalluvar University Act, 2002 (Tamil Nadu Act 32 of 2002); and
 - (viii) The Tamil Nadu Teachers Education University Act, 2008 (Tamil Nadu Act 33 of 2008);
2. The Bill seeks to give effect to the above decision.

R.S. RAJAKANNAPPAN,
Minister for Backward Classes Welfare.

Secretariat,
Chennai-600 009,
21st February 2024.

K. SRINIVASAN,
Principal Secretary.

